

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 18th October, 2022 is published together with Statement of Objects and Reasons for general information:-

L.A Bill No. 50 of 2022

A Bill further to amend the Tamil Nadu Private Colleges (Regulation) Act, 1976.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-third Year of the Republic of India as follows:-

1. (1) This Act may be called the Tamil Nadu Private Colleges (Regulation) Amendment Act, 2022.

Short title and commencement.

(2) It shall be deemed to have come into force on the 18th day of December 2019.

President's Act
19 of 1976.

2. In section 30-A of the Tamil Nadu Private Colleges (Regulation) Act, 1976 (hereinafter referred to as the principal Act), in the proviso to sub-section (1), for the expression "Seven years", the expression "ten years" shall be substituted.

Amendment of section 30-A.

3. Notwithstanding anything contained in the principal Act, the continuance of the taking over of the management of the Chikkaiah Naicker College, Erode by the Government during the period commencing on the 18th day of December 2019 and ending with the date of publication of this Act, in the *Tamil Nadu Government Gazette* and anything done or any action taken by the Government, to continue the taking over of the management of the said college, during the said period, shall be deemed to have been validly done or taken under the principal Act, as amended by this Act.

Validation.

STATEMENT OF OBJECTS AND REASONS.

Sub-section (1) of section 30 of the Tamil Nadu Private Colleges (Regulation) Act, 1976 (President's Act 19 of 1976), empowers the Government to take over the management of a private college in the interest of collegiate education, initially for a period of two years which may, however, be extended upto a period not exceeding ten years.

2. Similarly, sub-section (1) of section 30-A of the said Act also provides for the continuance of taking over of the management of the private college by the Government after the expiry of the said period of ten years, in a situation where the management could not be restored to the educational agency of the private college for the reason that a dispute regarding the constitution of the educational agency is pending in a civil court or where the person to whom the possession of the property of such private college is to be delivered cannot be found or for such other reasons, for a further period of one year, which may, however, be extended upto a period not exceeding seven years.

3. The management of a private college, namely, the Chikkaiah Naicker College, Erode was taken over by the Government under sub-section (1) of section 30 of the said President's Act 19 of 1976. Subsequently, the management of the said college was brought under the continued management of the Government under section 30-A of the said President's Act 19 of 1976. The period of seven years specified in section 30-A of the said President's Act 19 of 1976, as amended by Tamil Nadu Act 9 of 2019, had expired on 18.12.2019.

4. Thereafter, in the interest of the welfare of students and teachers of the said college and in public interest, it was considered that the said college may be transferred and vested in the Government. Accordingly, the Chikkaiah Naicker College, Erode (Transfer and Vesting) Bill, 2022 (L.A. Bill No.16 of 2022) was passed by the Tamil Nadu Legislative Assembly and the Bill as passed by the Legislative Assembly has been reserved by the Hon'ble Governor for the consideration of the Hon'ble President. It is considered that the said college may be continued under the management of the Government, till the said college gets transferred and vested with the Government by virtue of the aforesaid proposed law. The Government, have therefore, decided to amend the said section 30-A of the said President's Act 19 of 1976, suitably for the purpose and to validate the continued taking over of the management of the said college beyond the 18th December 2019 and any other such colleges.

5. The Bill seeks to give effect to the above decision.

DR. K. PONMUDY,
Minister for Higher Education.

Secretariat,
Chennai-600 009,
18th October 2022.

K. SRINIVASAN,
Secretary.